

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No.398/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th November 2017, 10.30 A.M

Name of the Company		Mr. Suresh Padmanabhan -Vs-Tayo Rolls Ltd.	
Under Section		10 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. AKHILESH KU. SHRAVASTAVA, ADV.
2. SHAKEEL MD. AKHTER, ADV.
3. AKASH SHARMA, Pro. CS

Intervening
Applicant

Akash Sharma
20.11.17

1. Ratnanko Banerjee, Sr. Adv.
2. Pooja Chakrabarti, Adv.
3. Somdutta Bhattacharyya, Adv.
4. Adheesh Agarwal, Adv.

ORDER

Corporate
Applicant

POD.
20.11.2017

Ld. Counsel for the corporate applicant and Ld.
Counsel for the intervening applicant are present.

Corporate applicant has filed this petition u/s. 10 of the Insolvency and Bankruptcy Code, 2016. As per directions of the Hon'ble NCLAT in Innovative Industries case and our decision in Ramsarup Industries Ltd. notice to the financial creditors are to be given. In view of our earlier

decision we hereby direct the petitioner to issue notice on the financial creditors and file affidavit of service within 7 days from today.

List on 30/11/2017.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)